

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

This is the 29<sup>th</sup> day of October, 2018.

**ORIGINAL APPLICATION NO. 330/01141 of 2018**

**HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (J)  
HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J)**

1. Gopi Nath Upadhyaya aged about 46 years. Sr. Electrician-I, S/o late Ravi Shankar Upadhyaya R/o C-4/31 A-1 Sarai Goverdhan, Chetganj, District Varanasi.
2. Sandeep Kumar Singh aged about 46 years, S/o Late Sripati Singh- Sr. Technician-1, R/o 461 K, Saryupuram, Basharatpur, District Gorakhpur 273003.
3. Manish Kumar Gupta, aged about 35 years, S/o Late Mahendra Kumar Gupta, Technician II, R/o 191 Sadar Bazar Cantt. District Varanasi 221001.
4. Shiv Shankar Singh aged about 43 years, S/o Late Daya Shankar Singh-Technician-II, R/o Village and Post Akhr, District Ballia, 27401.

.....Applicants.

**VERSUS**

1. Union of India notice to be served upon Railway Board, Ministry of Railways, Rail Bhawan, New Delhi.
2. General Manager North Eastern Railway, District Gorakhpur.
3. Divisional Railway Manager North Eastern Railway District Varanasi.
4. Senior Divisional Mechanical Engineer, North Eastern Railway, District Varanasi.
5. Senior Divisional Electrical Engineer North Eastern Railway, District Varanasi.

.....Respondents

Advocates for the Applicants : Shri V.R. Dwivedi  
Advocate for the Respondents : Sri P.K. Rai

**ORDER**

**BY HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (J)**

Heard Shri V.R. Dwivedi, learned counsel for the applicants and Shri P.K. Rai, learned counsel for the respondents.

2. Learned counsel for the applicants submitted that grievance of the applicants is on account of merger of Electrical Section with Mechanical

Department as per impugned order dated 10.10.2018 (Annexure A-1). Applicants press for staying of impugned order dated 10.10.2018 and disposal of the representation.

3. Learned counsel for the respondents submitted that in identical matter, this Tribunal vide order dated 11.10.2018 passed in O.A. No. 1057/18 has disposed of the O.A. allowing the applicants to submit a representations. Learned counsel for the respondents further submitted that he is no objection if this O.A. is disposed of at the admission stage.

4. In view of the submission, it is observed that applicants have not filed any representation to the Higher Authority before approaching this Tribunal. Hence, O.A. is disposed of at the admission stage with a liberty to the applicants to file a detailed representation mentioning their grievance before the respondent No.2/Competent Authority within 7 days from today i.e by 3<sup>rd</sup> November 2018. On receipt of said representation, respondent No.2/competent authority shall consider the same and dispose it of within 2 months from the date of receipt of said representation along with certified copy of the order by passing a reasoned and speaking order under intimation to the applicants. Till the disposal of said representation, status quo in respect of applicants as on date shall be maintained. No order as to costs.

**(Rakesh Sagar Jain)**

**(Gokul Chandra Pati)**

**Member (J)**

**Member (A)**

**Manish/-**